

(2025) 12 MAD CK 1984

In the Madras High Court

Case No : Criminal Original Petition No. 35605 Of 2025

Vigneshwaran @ Vickey

APPELLANT

Vs

State

RESPONDENT

Date of Decision : 26-12-2025

Acts Referred:

Bharatiya Nyaya Sanhita, 2023 — Section 269, 310(4)

Citation : (2025) 12 MAD CK 1984

Hon'ble Judges : P. Dhanabal, J

Bench : Single Bench

Advocate : P.Chandrasekar, S.Vinoth Kumar

Judgement

P. Dhanabal, J

1. The petitioner, who was arrested and remanded to judicial custody on 05.10.2025, for the alleged offences punishable under Section 310(4) of BNS, Act 2023 in Crime No. 550 of 2025, on the file of the respondent police, seeks bail.

2. The case of the prosecution is that the petitioner along with other accused were unlawfully assembled with iron rod and planned to commit dacoity. Hence, the case.

3. Learned counsel appearing for the petitioner submitted that the petitioner is an innocent person and he has not committed any offence as alleged by the prosecution. He would submit that he has been falsely implicated in this case. He would further submit that the petitioner was arrested and is in judicial custody from 05.10.2025. Hence, he prayed for grant of bail to the petitioner.

4. The learned Government Advocate (Crl.Side) appearing for the respondent police submitted that there are totally five accused in this case and the petitioner along with other accused were planned to commit dacoity. He also submits that there are 12 previous cases pending against the petitioner. Hence, he opposed to

grant bail to the petitioner.

5. Heard both sides and perused the materials available on record including the First Information Report.

6. Considering the rival submissions made by the learned counsel on either side, the nature of the offences, considering the period of incarceration undergone by the petitioner, this Court is inclined to grant bail to the petitioner, subject to certain conditions.

[a] Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties, each for a like sum to the satisfaction of the Judicial Magistrate, No.II, Ponneri and on further conditions that:-

[b] the petitioner shall report before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not commit any offence similar to the offence of which he is accused, or suspected, or of the commission of which he is suspected;

[d] the petitioner shall not abscond either during investigation or trial;

[e] the petitioner shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;

[f] On breach of any of the aforesaid conditions, the learned Judicial Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in P.K.Shaji vs. State of Kerala [(2005)AIR SCW 5560].

[g] If the accused thereafter absconds, a fresh FIR can be registered under Section 269 BNS.